

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No : 151/MP/2016

Subject : Petition under Section 79 (1) (c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of order dated 8.6.2013 in Petition No. 245/MP/2012.

Date of Hearing : 26.7.2018

Coram : Shri P. K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member

Petitioner : Dakshin Gujarat Vij Company Limited (DGVCL)

Respondents : Essar Steel India Limited (ESIL) and Others

Parties Present : Ms. Ranjeetha Ramachandran, Advocate, DGVCL

Record of Proceedings

Learned Counsel for the Petitioner submitted that the present Petition has been filed inter alia for non-compliance of the Commission's order dated 8.6.2013 in Petition No 245/MP/2012 granting connectivity to the inter-State transmission network of Powergrid Corporation of India for the premises of the Essar Steel and also the regional entity status to Essar Steel on account of violation on the part of Essar Steel of the conditions of due payment of cross subsidy to DGVCL. Learned Counsel further submitted as under:

a) Since, ESIL has not complied with the direction contained in Petition No. 245/MP/2016, the permission granted by the Commission does not sustain.

b) The Commission vide order dated 8.6.2013 in Petition No. 216/MP/2015 held that Essar Steel would be required to pay the cross subsidy charges determined by the State Commission. The Commission also took on record the undertaking of Essar Steel to pay the cross subsidy surcharge as applicable. However, ESIL is not paying the cross subsidy surcharge.

c) The counsel for ESIL vide its letter dated 23.8.2017 informed the Commission about Moratorium proceedings against ESIL. However, Moratorium proceeding does not restrict the present proceedings before the Commission.

2. None appeared on the behalf of the respondents despite notice.

3. The Commission directed to issue notice to the respondents. The Commission further directed the Petitioner to serve the copy of the Record of Proceedings to ESIL and its counsel.
4. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
T. Rout
Chief (Law)**